(CO\textsubscript{2} eq). In 2010, the year for which comparable figures are available, India's emissions are lower than GHG emissions of China (11.183 billion tonnes CO\textsubscript{2} eq), USA (6.713 billion tonnes CO\textsubscript{2} eq), European Union (4.834 billion tonnes CO\textsubscript{2} eq) and Brazil (2.902 billion tonnes CO\textsubscript{2} eq).

(b) and (c) The Ministry has notified the revised standards for thermal power plants (TPPs) vide S. O. 3305 (E) dated 07/12/2015 for parameters such as Particulate Matter (PM), SO\textsubscript{x}, NO\textsubscript{x}, mercury, etc. and no amendment of the notified norms has been made.

**Penalties for maltreatment of animals**

2742. **SHRI TIRUCHI SIVA**: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has taken note of the fact that penalties for maltreatment of animals under the Prevention of Cruelty to Animals Act, 1960, are as low as ₹ 25;

(b) whether Government proposes to amend the Act to suitably increase the quantum of penalty and if so, the details and timelines thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI ANIL MADHAV DAVE): (a) to (c) Government is aware of the low penalties under Prevention of Cruelty to Animals (PCA) Act, 1960. In order to enhance the fine for infliction of unnecessary pain or suffering on animals and to make it more deterrent, Government of India has undertaken steps to amend the Prevention of Cruelty to Animals Act, 1960 in consultation with other Ministries.

2743. **[Question was cancelled.]**

**DMH-II mustard hybrid crops for wide farming**

2744. **SHRI RIPUN BORA**: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that despite low yield research results, Government proposes DMH-II mustard hybrid crops for wide farming;

(b) if so, whether Government has received the clearance from the Genetic Engineering Appraisal Committee (GEAC) thereof; and

(c) if so, farming proposal of the variety of the GM-mustard edible oil therein?